

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 933

TO BE ANSWERED ON 08.02.2021

MODIFICATION OF FOREST RIGHTS ACT BY STATES

933. SHRI KOTHA PRABHAKAR REDDY:
SHRIMATI VANGA GEETHA VISWANATH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) whether some States have modified the Forest Rights Act to enable tribals and other traditional forest dwelling families to build houses in the neighbourhood forest areas; and
(b) if so, the details and present status thereof, State/UT-wise?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFIARS
(SMT. RENUKA SINGH SARUTA)

(a) Yes. As per information available, Hon'ble Governor of Maharashtra has issued notification dated 23.09.2020 to provide for housing to the Forest Dwelling Scheduled Tribe families and Other Traditional Forest Dwelling Families belonging to the concerned village by extension of village site/hamlet /habitation for area, along with proviso mentioned in the said notification.

(b) State Government of Maharastra has informed that Rules and Guidelines is being prepared for the implementation of this notification for the field authorities.
